

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 749/2025

[Arising out of impugned judgment and order dated 25-11-2024 in CRLWP No. 111/2024 passed by the High Court of Judicature at Bombay]

RUPAL DHIREN TALATI

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA &amp; ORS.

Respondent(s)

Date : 19-05-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Shirish K. Deshpande, AOR  
Mr. Viral Bhanushali, Adv.  
Ms. Rucha Pravin Mandlik, Adv.  
Mr. Mohit Gautam, Adv.  
Mr. Apoorv Sharma, Adv.  
Mr. Rishi Didwania, Adv.

For Respondent(s) : Ms. Ira Mahajan, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
  
Mr. Aabad Ponda, Sr. Adv.  
Mr. Sandeep Sudhakar Deshmukh, AOR  
Ms. Shrinidhi, Adv.  
Mr. Nishant Sharma, Adv.  
Mr. Ankur S. Savadikar, Adv.  
Mr. Viraj M. Parakh, Adv.  
  
Mr. S.D. Sanjay, ASG  
Mr. Digvijay Dham, Adv.  
Mr. Akshay Amritanshu, Adv.  
Mr. Sudhakar Kulwant, Adv.  
Ms. Parthvi Ahuja, Adv.  
Mr. Khushal K., Adv.  
Mr. Shubham Prakash Mishra, Adv.  
Ms. Nikita Sethi, Adv.  
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned counsel/senior counsel for the parties.
2. The Commissioner of Police, Bombay is directed to ensure that a positive police report be submitted to the Regional Passport Authority by tomorrow i.e., 20.05.2025 before 5 p.m.
3. The petitioner will coordinate with the local SHO for the purpose of above-mentioned report.
4. On receipt of the report, the Regional Passport Officer is directed to issue the passport within three days.
5. Both the authorities are directed to file compliance reports.
6. List on 23.05.2025.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR